BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 1st February, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 12 of 2017.

A Bill to repeal the Annamalai University (Amendment) Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

Short title and commencement.

- **1.** (1) This Act may be called the Annamalai University (Amendment) Repeal Act, 2017.
- (2) It shall be deemed to have come into force on the 8th day of October 2015.

Repeal.

2. The Annamalai University (Amendment) Act, 2012 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Annamalai University (Amendment) Bill, 2012 (L.A. Bill No.47 of 2012) was passed by the Legislative Assembly to amend the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929), so as to enable the Annamalai University to offer course of study through distance education system and to establish study centre in any part of India or outside India and was reserved by the Governor of Tamil Nadu for the consideration of the President of India.

- **2.** Meanwhile, the Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013) was enacted, by repealing the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929). Now, the President of India has assented to the said Annamalai University (Amendment) Bill, 2012. As the principal Act, namely, the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929) itself has been repealed by the Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013), the Government have decided to repeal the Annamalai University (Amendment) Act, 2012 also.
 - 3. The Bill seeks to give effect to the above decision.

K.P. ANBALAGAN,Minister for Higher Education.

A.M.P. JAMALUDEEN, Secretary.